

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 16137/2023

(Arising out of impugned final judgment and order dated 28-09-2022 in ITA No. 374/2022 passed by the High Court of Delhi at New Delhi)

PRINCIPAL COMMISSIONER OF INCOME TAX 6

Petitioner(s)

VERSUS

MARUBENI ITOCHU STEEL INDIA PVT. LTD.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.88917/2023-CONDONATION OF DELAY IN FILING and IA No.88920/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 12-05-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J.K. MAHESHWARI
HON'BLE MR. JUSTICE M.M. SUNDRESH

For Petitioner(s)

Mr. Raj Bahadur Yadav, AOR
Ms. Monica Benjamin, Adv.
Mr. Manish Pushkarna, Adv.
Mr. Prashant Singh Ii, Adv.
Mr. Bhuvan Kapoor, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

1. Delay condoned.
2. Issue notice.
3. Tag with C.A. No.11882/2018.

(NARENDRA PRASAD)
ASTT. REGISTRAR-cum-PS

(ANJU KAPOOR)
COURT MASTER (NSH)